

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 658/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Indian Electricity Grid Code Regulations 2023 (as amended), CERC (Terms & Conditions) of Tariff Regulations 2024, and Chapter-III of CERC (Conduct of Business) Regulations, 2023 for Patratu Thermal Power Station, Phase-I (PTPS-I) (3x800 MW) seeking directions with regard to issue of Control Area Jurisdiction for Scheduling of Power on & after COD of Unit #1.

Petitioner : Patratu Vidyut Utpadan Nigam Limited (PVUNL)

Respondent : Jharkhand Bijli Vitran Nigam Limited and Ors.

Date of Hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PVUNL
Ms. Ritu Apurva, Advocate, PVUNL
Ms. Pragya Pushkar, Advocate, PVUNL
Shri Nihal Bhardwaj, Advocate, SLDC Jharkhand
Shri Venkatesh, Advocate, SLDC Jharkhand
Shri Gaurav Verma, ERLDC
Shri Samim Mondal, ERLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner *vide* affidavit dated 15.6.2026 has placed on record the SLDC Jharkhand's communication dated 10.6.2025, whereby it has issued a No Objection Certificate (NOC) permitting the ERLDC to continue scheduling the Petitioner's power for a period of one year beyond June 2026 or till the operationalisation of SAMAST Portal, whichever is earlier, and afterwards SLDC, Jharkhand will do the job. Accordingly, she requested that the Commission extend the interim arrangement provided in the Record of Proceedings dated 19.12.2025 up to one year after June 2026 or till the SAMAST gets operative.

2. The learned counsel for the Respondent, SLDC Jharkhand, also confirmed that the SLDC Jharkhand *vide* communication dated 10.6.2025 has conveyed its No Objection to the interim arrangement of ERLDC carrying out the scheduling & accounting of the Petitioner, considering the delay in the operationalisation of the SAMAST Portal. He further added that the steps are being taken for operationalisation of the SAMAST portal, and that SLDC has no objection to the interim arrangement being further extended as prayed for by the Petitioner.

3. Considering the submissions made by the learned counsels for the parties, the Commission directed that the interim direction issued vide Record of Proceedings dated 19.12.2025 shall continue till the end of June 2027 or till SAMAST becomes operational, whichever is earlier.

4. The Petition will be listed for hearing in the month of June 2027, with liberty to SLDC Jharkhand to mention the matter if SAMAST gets operationalised before June 2027.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)